

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF PENTECH METALS LIMITED

RELEVANT PARTICULARS		
1.	Name of the Corporate Debtor	Pentech Metals Limited
2.	Date of incorporation of Corporate Debtor	09.10.2014
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai, under the Companies Act, 2013
4.	Corporate Identity No./Limited Liability Identification No. of the Corporate Debtor	U51909MH2014PLC258618
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: Office No.507, 5 th Floor, The Summit Business Bay, Andheri A.K Road, Gondavali, Opp. Cinemax, Andheri, Mumbai, Maharashtra, India, 400093
6.	Insolvency commencement date in respect of corporate debtor	14.07.2025
7.	Estimated date of closure of insolvency resolution process	10.01.2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dipti Mundra Reg No: IBBI/IPA-001/IP-P-02845/2023-2024/14366
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Reg. Add: A-109, J/1, 1st floor, Shram Siddhivinayak Premises Society, Wadala Truck Terminal, Wadala East, Mumbai City, Maharashtra ,400037 Email – ip.dipti@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Office Address – 4 th Floor, Oriental Mansion Building, Madame Cama Rd, Dr Ambedkar Statue Chowk Area, Colaba, Mumbai, Maharashtra 400001 Email – cirp.pentech@gmail.com
11.	Last date for submission of claims	30.07.2025 (14 days from the date of public announcement)
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	NOT APPLICABLE
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NOT APPLICABLE
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) www.ibbi.gov.in (b) NOT APPLICABLE

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of Corporate Insolvency Resolution Process of Pentech Metals Limited on 14.07.2025.

The creditors of Pentech Metals Limited are hereby called upon to submit their claims with proof on or before 30.07.2025 to the interim resolution professional at the email/address mentioned against entry No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class as listed against the entry No.12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA [NA].

Submission of false or misleading proofs of claim shall attract penalties



Dipti Mundra, Interim Resolution Professional of
Pentech Metals Limited (in CIRP)
Regn No.: IBBI/IPA-001/IP-P-02845/2023-2024/14366
AFA valid till 31-Dec-25

Date: 16.07.2025
Place: Mumbai

Reg. Add: A-109, J/1, 1st floor, Shram Siddhivinayak Premises Society,
Wadala Truck Terminal, Wadala East, Mumbai City, Maharashtra ,400037
Email – ip.dipti@gmail.com